

SHRI SEZHIYAN : When any other minister takes the responsibility to lay it, he does it on behalf of the Government. He cannot pass on the buck saying, the other Minister is in the Rajya Sabha. The Government is functioning with a collective responsibility.

Notification under All India Service Act, 1951

SHRI K. C. PANT : On behalf of Shri Ram Niwas Mirdha, I beg :

(1) to re-lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 1956 in Gazette of India dated the 28th November, 1970
- (ii) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1970, published in Notification No. G.S.R. 1957 in Gazette of India dated the 28th November, 1970.
- (iii) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 1958 in Gazette of India dated the 28th November, 1970.
- (iv) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 2015 in Gazette of India dated the 19th December, 1970.
- (v) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 2016 in Gazette of India

dated the 19th December, 1970.

- (vi) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 2017 in Gazette of India dated the 19th December, 1970.
- (vii) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 2018 in Gazette of India dated the 19th December, 1970.
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1970, published in Notification No. G.S.R. 2020 in Gazette of India dated the 19th December, 1970.
- (ix) The sixteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2021 in Gazette of India dated the 19th December, 1970.
- (x) The Seventeenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2023 in Gazette of India dated the 19th December, 1970.
- (xi) The Indian Police Service Probationers Final Examination) Second Amendment Regulations, 1970, published in Notification No. G.S.R. 2 in Gazette of India dated the 2nd, January, 1970.
- (xii) The Indian Police Service (Uniform) Amendment Rules, 1970, published in Notification No. G.S.R. 49 in Gazette

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- of India dated the 9th January, 1971.
- (xiii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations 1971, published in Notification No. G.S.R. 135 in Gazette of India dated the 24th January, 1971.
- (xiv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1971, published in Notification No. G.S.R. 136 in Gazette of India dated the 24th January, 1971.
- (xv) G.S.R. 137 published in Gazette of India dated the 24th January, 1971 constituting for the Estate of Himachal Pradesh a State cadre of the Indian Forest Service.
- (xvi) The Indian Forest Service (Pay) Amendment Rules, 1971, published in Notification No. G.S.R. 138 in Gazette of India dated the 24th January, 1971.
- (xvii) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1971, published in Notification No. G.S.R. 353 in Gazette of India dated the 20th March, 1971. [*Placed in Library. See No. LT-56/71*].
- (xviii) The Indian Forest Service (Recruitment) Amendment Rules, 1971, published in Notification No. G.S.R. 354 in Gazette of India dated the 20th March, 1971. [*Placed in Library. See No. LT-117/71*].
- (2) to lay on the Table—
- A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Service Act, 1951.
- (i) The Eighteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 1 in Gazette of India dated the 2nd January, 1971.
- (ii) The First Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 168 in Gazette of India dated the 6th February, 1971.
- (iii) The All India Services (Conduct) (Amendment) Rules, 1971, published in Notification No. G.S.R. 417 in Gazette of India dated the 27th March, 1971.
- (iv) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1971, published in Notification No. G.S.R. 585 in Gazette of India dated the 24th April, 1971.
- (v) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1971, published in Notification No. G.S.R. 586 in Gazette of India dated the 24th April, 1971.
- (vi) The Indian Police Service (Recruitment) Second Amendment Rules, 1971, published in Notification No. G.S.R. 587 in Gazette of India dated the 24th April, 1971.
- (vii) The All India Services (Discipline and Appeal) Amendment Rules, 1971, published in Notification No. G. S. R., 588 in Gazette of India dated the 24th April, 1971. [*Placed in Library. See No. LT-177/71*].
- SHRI S. M. BANERJEE : Sir, some of the notifications which are being laid now are dated the 28th November, 1970, 19th December, 1970 and so on. We already met once in March, 1971. I do not know the reason why these have been delay so long.
- SHRI K. C. PANT : I will convey this also to Mr. Ram Niwas Mirdha.